(c) These Stales/Union Territories have been requested to take suitable steps in this regard. The information about the nature and volume of cases settled by Family Courts during 1991 and 1992 is not readily available,

Chartered Accountants in India

1741. SHRI RAM RATAN RAM: Will the PRIME MINISTER be pleased to state:

- (a) the number of Chartered Accoun tunts in India;
- (b) the total number of Joint Stock Companies in private sector audited by them during 1991-92; and
- (e) the number of C.As. against whom action has been taken by their apex body for false reporting?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) The total number of Chartered Accountants in India as on 1-4-1992 was 61830.

- (b) 1,38.476 companies have filed their Balance Sheet and Profit and Loss Account duly audited with the Registrar of Companies during the year 1991-92.
- (c) The Institute of Chartered Accountants of India which is the apex body of Chartered Accountants, received 24 cases of false reporting in respect of Joint Stock Companies in Private Sector during the year 1991-92 and action was initiated by the said Institute in all the eases.

Epilepsy as ground for Divorce

1742. SHRI V. RAJESHWAR RAO : SHRI S. MADHAVAN :

Will the PRIME MINISTER be pleased to state :

- (a) whether Epilepsy is still a ground for divorce under Indian Divorce Laws;
- (b) whether the World Congress of Neurology held in New Delhi in 1989-90 had recommended the withdrawal of Epilepsy as a ground for divorce;

- (c) whether Government have also received any representation from the President, Indian Epilepsy Association regarding need to separate the epilepsy from insanity through some legislation; and
- (d) what steps Government have taken in this regard?

THE MINISTER OF STATE IN THJE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) Under the Hindu Marriage Act, 1955 as well as the Special Marriage Act, 1954 having recurrent attacks of insanity or epilepsy at the time of marriage is a ground for grant of a decree of nullity of the marriage.

- (b) and (c) Yes, Sir.
- (d) The Government have consulted the State Governments/Union territory Administrations on the proposal to delete reference to epilepsy in the Hindu Marriage Act,- 1955 and the Special Marriage Act, 1954 and a Anal decision on the question is expected to be taken soon.

Resiguation of Attorney General of India

1743. SHRI RAM DEO BHANDARI : Will the PRIME MINISTER be pleased to stale :

- la) whether the Attorney General of India Shri Ramaswamy has. resigned:
- (b) what are the circumstances which has led to his resignation; and
- (cl whether it is a fact that in a Press Conference in Madras he had said that there is a North Indian lobby working against South Indians in Delhi'.'

THE MINISTER OF STATE IN THE MINISTRY OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) and (b) Yes, Sir. The former Attorney General tendered his resignation on [he ground of his health.

(c) The former Attorney General issued a clarification that the interview given by him has not been faithfully recorded.